



2026:AHC:17852

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 323 of 2026

Shyamsundar Chaurasiya

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Jaya Nath Patel, Mayank Shekhar Singh
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Jaya Nath Patel, learned counsel for the petitioner and Sri Pramod Kumar Srivastava, learned Addl. Chief Standing Counsel, who appears for State-respondents.
2. A preliminary objection has been raised by the learned Addl. Chief Standing Counsel based upon the averments contained in para-10 that the writ petitioner is a complainant so the present writ petition may not be maintainable.
3. To such a submission, learned counsel for the writ petitioner seeks to withdraw the present petition while taking recourse to the remedy as available under law, with liberty to file afresh.
4. The writ petition is **dismissed** as withdrawn with liberty aforesaid.

January 27, 2026

Ashu

(Vikas Budhwar,J.)